

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT GWALIOR**

**BEFORE**

**HON'BLE SHRI JUSTICE ANAND PATHAK**

**ON THE 13TH OF DECEMBER, 2022**

**MISC. CRIMINAL CASE No. 58208 OF 2022**

**BETWEEN:-**

**RAMKISHAN LODHI S/O NANDLAL LODHI,  
AGED 45 YEARS, OCCUPATION-  
AGRICULTURIST, R/O VILLAGE BAGHARI,  
POLICE STATION MAYAPUR, DISTRICT  
SHIVPURI (MADHYA PRADESH)**

**.....APPLICANT**

**(BY SHRI R.S.YADAV - ADVOCATE )**

**AND**

**THE STATE OF MADHYA PRADESH THROUGH  
POLICE STATION MAYAPUR DISTRICT  
SHIVPURI (MADHYA PRADESH)**

**.....RESPONDENT**

**( BY SHRI KULDEEP SINGH - PUBLIC PROSECUTOR )**

*This application coming on for admission this day, the court passed  
the following:*

**ORDER**

The applicant has filed this repeat bail application u/S.439, Cr.P.C. for grant of bail. The applicant has been arrested on 17/7/2022 by Police Station Mayapur, District Shivpuri in connection with Crime No. 154/2022 registered in relation to the offences punishable under Sections 294, 307,

325, 323, 506,34 of IPC.

It is the submission of learned counsel for the applicant that applicant is suffering confinement since 17/7/2022 and charge-sheet has already been filed. All material prosecution witnesses have already been examined therefore, chance of tampering with evidence/witness is remote. Applicant does not bear any criminal record. Now he learnt the lesson hard way and would mend his ways to become a better citizen. He undertakes to cooperate in trial and would not be a source of embarrassment or harassment to the complainant side in any manner. On these grounds prayer for bail is made out.

Counsel for the State opposed the prayer and prayed for dismissal of the bail application.

Heard.

Perused the case diary.

After considering the rival submissions and period of custody, without commenting on the merits of the case, it is hereby directed that the applicant shall be released on bail, on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand only)** with one solvent surety of like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat

or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial;
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and
7. **The applicant shall not be any source of embarrassment or harassment to the complainant party in any manner.**

**Application stands allowed and disposed of.**

A copy of this order be sent to the trial Court concerned for compliance, if possible for the office of this Court.

Certified copy as per rules.

**(Anand Pathak)**  
**Judge**

jps/-